

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE  
BENCH, AT PUNE.**

**Original Application No.194 of 2024 WZ.**

Satyaprakash B Sharma ... Applicant

Versus

Maharashtra Pollution Control Board and Ors. ... Respondents

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Place:

Date:

  
Advocate for Respondent No. 9

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,  
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**AFFIDAVIT IN REPLY**  
**ON BEHALF OF RESPONDENT NO. 9**

I, Ramesh Rambhau Choure, aged about 46 years, residing at Gram Panchayat Kharabwadi, Taluka Khed, District Pune, presently working as the Authorized Officer of Gram Panchayat Kharabwadi, Respondent No. 9 herein, do hereby solemnly affirm and state as under:

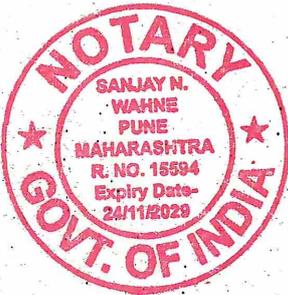
1. I say that I am filing the present affidavit pursuant to the directions issued by this Hon'ble Tribunal vide its order dated 17.01.2025, in Original Application No. 194/2024. The present affidavit is being filed in order to assist the Hon'ble Court and



to place on record the true and correct facts relating to the subject matter of the application. I further state that any statement or contention not specifically dealt with by me herein shall not be construed as admitted and the answering Respondent reserves the right to file an additional affidavit.



2. I say that as far as paragraphs 1 and 2 of the Original Application are concerned, the Respondent offers no specific comment and submits to the order of this Hon'ble Tribunal.
3. I say that with respect to paragraph 3, wherein the Applicant alleges that a complaint dated 06.04.2021 was filed regarding the collection and dumping of waste, it is humbly submitted that the said complaint was duly received and appropriate action was taken by the Respondent. The record clearly indicates that the complaint was addressed at the relevant time and measures were implemented accordingly. Between 06.04.2021 and 24.07.2024, the Applicant has not placed on record any new events or instances to show that there was continuous dumping or inaction by Respondent No. 9. I state





that such silence from the complainant corroborates that remedial action was indeed taken.

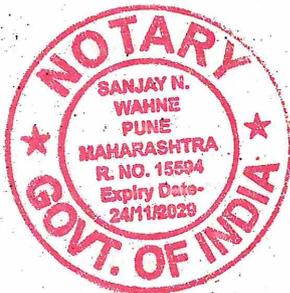
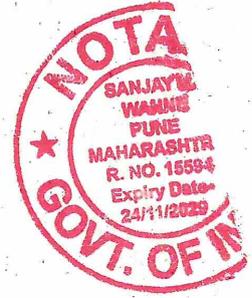
4. With reference to paragraph 4 of the application, I deny the allegation that there has been a systemic or major failure on the part of Respondent No. 9, being the Gram Panchayat of Kharabwadi. It is incorrect and misleading to allege inaction or neglect. I state that the Panchayat officials are regularly involved in cleaning activities and are maintaining sanitation and waste disposal services in the limits of Gram Panchayat Wadi.

5. Regarding paragraph 5, the assertion that no action was taken concerning waste management is denied in *toto*. In fact, proper steps were taken by the Panchayat to address waste disposal and maintain cleanliness. The Panchayat actively engages in both solid and liquid waste management and sanitation improvement initiatives throughout the Gram Panchayat jurisdiction. This includes regular cleaning drives, septic tank desilting, and channelling waste for appropriate disposal. The



Gram Panchayat cannot be held liable for actions of private persons or occupants of individual properties within its limit, including other Respondents or entities from Respondent Nos. 2 to 8. The disposal methods adopted by such persons are not under the day-to-day control of the Panchayat, and individual accountability, if any, must be addressed directly to the concerned parties.

6. With respect to paragraph 6 referring to the legal notice dated 24.07.2024, it is respectfully submitted that pursuant to the notice, due action was taken and cleaning activity was carried out on the site in the presence of the Applicant himself. However, the Applicant has deliberately not disclosed this factual position in order to mislead the Hon'ble Tribunal and portray Respondent No. 9 in a negative light. In response to the legal notice, the Panchayat's staff visited the subject property for undertaking repairs and maintenance work. However, the applicant physically and verbally restrained the officials, stating that the matter was *sub judice* and the work should be halted. Despite this obstruction, the Panchayat continued to





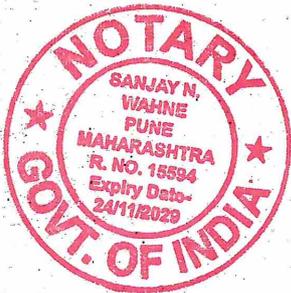
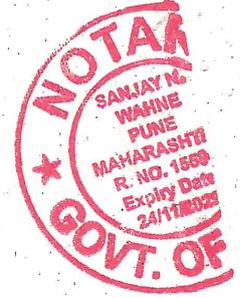
address the issues and carried out work wherever possible within lawful means.

7. The Panchayat maintains that the site identified as CTS No. 378/3 at Kharabwadi village, which lies within Industrial Zone and is non-agricultural barren land primarily allocated for industrial use, does not pose any environmental threat as baselessly alleged in paragraph 7. There is no agricultural activity nor residential housing in close proximity that could be adversely affected by any waste disposal in the area. That being said, the Panchayat, with utmost responsibility, had initiated steps to lay a dedicated sewage pipeline along the PMRDA-sanctioned road. Applications for construction permissions have been submitted, and the tender process for the execution of the said work has already been advanced administratively.
8. I say that, further in compliance with the orders of this Hon'ble Tribunal dated 17.01.2025 and direction from the Tehsildar, Khed, officials of the Panchayat, along with PMRDA engineers and health officials, had conducted a site inspection on



15.05.2025. During inspection of CTS No, 378/3, the land was found unutilized and without active waste dumping as wrongly claimed by the complainant. Moreover, upon site verification, the waste identified consisted mostly of construction debris and physically manageable garbage, which was immediately cleared under the supervision of the Panchayat. On 21.05.2025 and thereafter, sanitation and civil works were undertaken in phases.

9. Further again, on 15.06.2025, cleaning and laying of new sewage and drainage channels were executed as per PMRDA norms. A fresh application for construction of a permanent sewage line between Survey Nos. 2 and 9 connecting to the main drain has been officially tendered. That work is ongoing and monitored. The Applicant and the Respondents No. 2 to 8 being the occupants are not providing their consent for the purpose of carrying out the said repairs. I say that due to the damage caused to the old draining system which passes to the subject property being an uneven parcel of land, there is

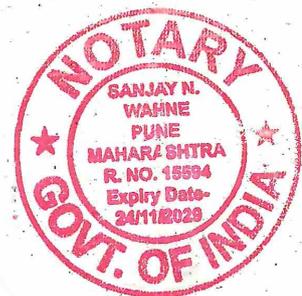




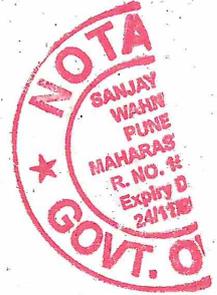
occasional waterlogging due to the onset of monsoon, however as indicated the work for construction and repair is undertaken.

10.I say that preliminary site cleaning by deploying JCB machines had been previously budgeted for and funded under Panchayat sanitation maintenance head. Additionally, the Panchayat has spent approximately Rupees Two lakhs between May and June 2025 for recurring cleaning initiatives at the contested site, the details of which have been maintained in the accounts. Kind attention is invited to the on-site photographs which were taken on 21.05.2025. True copy of the on-site photographs which were taken on 21.05.2025 are enclosed to this affidavit and is marked as EXHIBIT - A.

11.I unequivocally deny the general allegation that waste, including hazardous or sewage materials, is being dumped continuously without checks. The Respondent No. 9 submits that environmental and public health norms are being followed responsibly and diligently.



12. The affidavit is filed *bona-fide* and in the interest of justice to bring on record the holistic measures already undertaken and ongoing by the Respondent, despite several obstructions and misrepresentations and non-cooperation by the applicant.



Solemnly affirmed at Pune

on this 27<sup>th</sup> day of June 2025.

  
AFFIANT



**RAMESH RAMBHAU CHOURE**  
Authorised Officer  
Gram Panchayat Kharabwadi,  
Respondent No. 9



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MAH/4457/2017.



Noted & Registered  
at Serial Number CT-523  
Date: 27/06/2025



  
**BEFORE ME**  
**SANJAY N. WAHANE**  
NOTARY, GOVT. OF INDIA  
Dighi, Pune-411015

27 JUN 2025



भारत सरकार  
Government of India

रमेश रामभाऊ चोरे  
Ramesh Rambhau Choure  
जन्म तारीख/DOB: 01/05/1979  
पुरुष/ MALE

आधार हा जीलचीया पुरावा आहे. नागरिकत्व किंवा जन्मतारखेचा नाही. हे फक्त प्रमाणितपिाठी वापरणे साठी ऑनलाइन प्रमाणिकरण किंवा QR कोडचे ऑनलाइन ऑथेंटिकेशन आहे।  
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).

5091 7344 7366

माझे आधार, माझी ओळख

Handwritten signature in blue ink.

भारतीय, विशिष्ट ओळख प्राधिकरण  
Unique Identification Authority of India

पत्ता:  
एक.म.सी-07 साई सुभाष रोड, गॉल ऑफिस मार्गे वाड्ड रोड.,  
व्होड, राजगणेश्वर, पुणे,  
महाराष्ट्र - 411005

Address:  
F.No-C-07, Sai Suganilla Res, Behind Prant  
Office, Wadi Road, Khed, PO: Rajgurunagar, DIST:  
Pune,  
Maharashtra - 411005

5091 7344 7366  
VID : 9189 0168 2763 3584

1947 help@uidai.gov.in www.uidai.gov.in





**महाराष्ट्र शासन**

**जिल्हा परिषद पुणे, ग्राम विकास विभाग**



सदविकास अधिकारी (निवड क्षेत्री)  
पंचायत समिती, खेड (पुणे)

नाव : रमेश रामभाऊ चोरे  
पदनाम : ग्रामविकास अधिकारी  
कार्यालय : पंचायत समिती, खेड  
ता. खेड, जि.पुणे



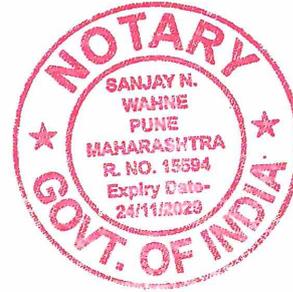
कर्मचाऱ्याची स्वाक्षरी



**-: शासकीय कर्मचाऱ्याचे ओळखपत्र :-**

संपुर्ण पत्ता : साईसुगंधा रेसीडेन्सी, प्रांत ऑफिस मागे,  
वाडारोड, राजगुरुनगर, ता.खेड, जि.पुणे  
जन्म दिनांक : 09/04/1969 रक्तगट : B+ve  
कार्यालय दुरध्वनी : 02934 - 222083  
भ्रमणध्वनी : 9922663224  
आधार क्र. : 409903880366

१. फोटोतील पदाधिकारी आपलाचक सेवेतील असल्याने योग्य साहकार्य करणे.
२. या ओळखपत्राचा नैराकार केल्यास शिस्तभंगणी कारवाई करण्यात येईल.
३. हे ओळखपत्र सांगडल्यास संबंधित अधिकारी/कार्यालयाकडे पाठवावे.





**NOTARY**  
 SANDEEP N.  
 WANNE  
 PUNE  
 MAHARASHTRA  
 R. NO. 15534  
 Expiry Date:  
 24/11/2029  
**GOVT OF INDIA**

**Nanekarwadi, Maharashtra, भारत**  
 QR5p+gxh, Talegaon-chakan Rd, Nanekarwadi, Maharashtra  
 410501, भारत  
 Lat 18.759399° Long 73.837542°  
 21/05/2025 12:13 PM GMT +05:30

Google

GPS Map Camera



NOTARY  
 SARDAY N. WAHNE  
 PUNE  
 MAHARASHTRA  
 R. NO. 15584  
 Expiry Date:  
 24/12/2025  
 GOVT. OF INDIA

**Nanekarwadi, Maharashtra, भारत**  
 QR5p+gxh, Talegaon-chakan Rd, Nanekarwadi, Maharashtra  
 410501, भारत  
 Lat 18.759323° Long 73.837437°  
 21/05/2025 12:15 PM GMT +05:30

Google

GPS Map Camera

**BEFORE HON'BLE NATIONAL GREEN  
TRIBUNAL, WESTERN ZONE  
BENCH, AT PUNE.**

**ORIGINAL APPLICATION NO. 194 OF  
20242024 WZ.**

Satyaprakash B Sharma ... Applicant

Versus

Maharashtra Pollution Control  
Board

Respondents

**AFFIDAVIT IN REPLY ON  
BEHALF OF RESPONDENT NO.9**

Filed on 23<sup>rd</sup> of July 2025



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